अस्वीकृती

ह्या वर्तमानपत्रांत प्रकाशित झालेल्या कोणत्याही जाहिरातीमध्ये करण्यांत आलेल्या दाव्यांच्या खेरेपणा किंवा सत्यतेसाठी नवशक्ति कोणतीही हमी देत नाही. अशा जाहिरातींवर कोणतीही कृती करण्यापूर्वी त्यांनी स्वतः चौकशी करण्याचे किंवा तज्ञांचा सल्ला घेण्याबाबत वाचकांना सूचविण्यांत येते.
ह्या वर्तमानपत्रांत प्रकाशित झालेल्या किंवा अधिकृत वेबसाईटवर ई पेपर मध्ये अपलोड केलेल्या कोणत्याही जाहिरातीमधील कोणत्याही तथाकथित दिशाभूल करणाऱ्या किंवा बदनामीकारक मजुकरासाठी किंवा त्यामधील दाव्यांसाठी भारतात किंवा परदेशातील कोणत्याही दिवाणी किंवा फौजदारी विधी न्यायालयात किंवा न्यायाधिकरणात नवशक्तिच्या मुद्रक, प्रकाशक, संपादक आणि प्रोप्रायटर यांना जबाबदार धरता येणार नाही. ते दायित्व सर्वस्वी जाहिरातदारांचे असेल त्यामध्ये नवशक्तिची कोणतीही भूमिका असणार नाही.

CHANGE OF NAME

NOTE
Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM SUJATA M. GOPANWAR TO SUJATA MILIND GOPANWAR AS PER AFFIDAVIT NO. 44AA 201144 DATED: 23-03-23 CL-101

I HAVE CHANGED MY NAME FROM MOHAMMED SHAHNAWAZ SHAIKH TO SHAHNAWAZ NASEEM SHAIKH AS PER AADHAAR CARD 9150 9155 3733 CL-707

I HAVE CHANGED MY NAME FROM DIVYA RAJIV CHOKSI TO DEEPA RAJIV CHOKSI AS PER AADHAAR CARD 8341 4040 7553 CL-708

I HAVE CHANGED MY NAME FROM - EKTA KETANKUMAR RATHOD (OLD NAME) TO EKTA KETAN RATHOD (NEW NAME) AS PER GOVT. AADHAR CARD CL-102

I HAVE CHANGED MY NAME FROM HAFIJUL LASKER (OLD NAME) TO HAFIZUL LASKER (NEW NAME) AS PER AFFIDAVIT NO. 40AA 026465 DATED: 13-03-2023 CL-103

I HAVE CHANGED MY NAME FROM MOHD HASAN S/O SHAMIM AHMAD SHAIKH (OLD NAME) TO MOHD HASAN S/O SHAMIM SHAIKH (NEW NAME) AS PER AFFIDAVIT NO. 48AA 464980 DATED: 14-03-2023 CL-103 A

I HAVE CHANGED MY NAME FROM SHEEFA DILAWAR SHAIKH (OLD NAME) TO SHEEFA MUNNWAR SHAIKH (NEW NAME) AS PER AFFIDAVIT NO. 16AA 975870 DATED: 18TH JAN 2023. CL-104

I HAVE CHANGED MY NAME FROM SAROJ MUKHIYA TO SAROJ KUMAR AS PER DECLARATION. CL-110

I HAVE CHANGED MY NAME FROM RAJANI VASUDEO KANADE TO SMITA MADHAV SARVANKAR AS PER DOCUMENT. CL-120

I HAVE CHANGED MY NAME FROM SAMEERA LALIT SETPAL TO SAMEERA VASHU MENGHANI AS PER DOCUMENT. CL-120 A

I HAVE CHANGED MY NAME FROM KSHITIJA SHANKAR HARMALKAR TO VIJAYA VIJAY NARE AS PER DOCUMENTS. CL-130

I VIKRAM RAGHUNATH PATIL HAVE CHANGED MY NAME TO VICKY RAGHUNATH PATIL AS PER DOCUMENTS. CL-130 A

I HAVE CHANGED MY NAME FROM REMA DEVI TO REMA SASI NAIR AS PER DOCUMENTS. CL-130 B

I HAVE CHANGED MY NAME FROM SANGEETA PANWAR TO SANGEETA BAWANKAR AS PER DOCUMENTS. CL-130 C

I FIRDOUS MOHAMMED AFSAR SHAIKH HAVE CHANGED MY MINOR DAUGHTER'S NAME FROM AAIRAH AFSAR AHMED SHAIKH TO AAIRAH MOHAMMED AFSAR SHAIKH AS PER DOCUMENTS. CL-130 D

I HAVE CHANGED MY NAME FROM SHANAYA SANTOSH YADAV TO SHANAYA DIANA LOW AS PER DOCUMENTS. CL-130 E

I HAVE CHANGED MY NAME FROM KAMLAKAR / KAMALAKAR NARSINGRAO KALVALA TO KAMLAKAR NARSINGRAO KALWALA AS PER DOCUMENTS. CL-130 F

I HAVE CHANGED MY NAME FROM PREMA / PREMLATA KAMLAKAR KALVALA TO PREMA KAMLAKAR KALWALA AS PER DOCUMENTS. CL-130 G

I HAVE CHANGED MY NAME FROM HASHMI REHNUMA HAFIZ SHAMSHER PARVIN BANO TO RAHNUMABANO HAFIZ SHAMSHER HASHMI AS PER DOCUMENTS. CL-130 H

I HAVE CHANGED MY NAME FROM MATRABA FAQROODIN RAJA TO MATRABA NAEEM QURESHI AS PER DOCUMENTS. CL-130 I

I GURUNATH HAVE CHANGED MY OLD NAME TO GURUNATH SAWLE (NEW NAME) AS PER GAZZETTE NO: M-22237030 CL-140

I HAVE CHANGED MY NAME FROM CHAMPAKUMARI DINANATH SINGH TO NEETU DINANATH SINGH AS PER MAHARASHTRA GAZETTE NO (M-1624088) CL-277

I SURESH DINKAR MANDHARE DECLATE THAT MY WIFE OLD NAME IS RASIKA HAS BEEN CHANGED TO NEW NAME RASIKA SURESH MANDHARE AS PER AFFIDAVIT NO- 42AA 466801 CL-490

I SURESH DINKAR MANDHARE DECLARE THAT MY SON OLD NAME IS HARSHAD HAS BEEN CHANGED TO NEW NAME HARSHAD SURESH MANDHARE AS PER AFFIDAVIT NO-42AA 466858 CL-490 A

I SURESH DINKAR MANDHARE DECLARE THAT MY DAUGHTER OLD NAME IS PRATIKSHA HAS BEEN CHANGED TO NEW NAME PRATIKSHA SURESH MANDHARE AS PER AFFIDAVIT NO-45AA 254900 CL-490 B

I NISHA YATIN TALATI / NISHABEN YATIN TALATI RESIDENT OF E-2/002, H WING, OM GREEN PARK, NEAR SYNDICATE BANK, BOLINJ NAKA, AGASHI ROAD, VIRAR WEST, 401303, AS CHANGE MY NAME TO NISHA YATIN TALATI AS PER AFFIDAVIT ANNEXURE E DATED 25/03/2023 DULY NOTARIZED WIDE SERIAL NO 2095/2023 DATED 27/03/2023. CL-687

I YATIN RAJNIKANT TALATI / YATINKUMAR RAJNIKANT TALATI RESIDENT OF E-2/002, H WING, OM GREEN PARK, NEAR SYNDICATE BANK, BOLINJ NAKA, AGASHI ROAD, VIRAR WEST, 401303, AS CHANGE MY NAME TO YATIN RAJNIKANT TALATI AS PER AFFIDAVIT ANNEXURE E DATED 25/03/2023 DULY NOTARIZED WIDE SERIAL NO 2096/2023 DATED 27/03/2023. CL-687 A

I HAVE CHANGED MY NAME FROM RAMKRISHNA NARAYAN MAYEKAR TO NARAYAN RAMKRISHNA MAYEKAR AS PER AFFIDAVIT NO.44 AA 202220 DT.25/03/2024 CL-773

I HAVE CHANGED MY NAME FROM SHREYA NILESHBHAI TO SHREYA NILESHBHAI SAVANI AS PER AFFIDAVIT NO 47AA 705983 DATED 26/03/2023 CL-811

THIS IS TO ANNOUNCE THAT I HAVE CHANGED MY NAME FROM MR JOSHUA SUBIR GOREY TO MR SUBIR JOSHUA GOREY AS PER AADHAR CARD. CL-MAR 20/23

नावात बदल

मी, माझे पूर्वीचे नाव वसंत पिराजी धडाके बदलून बसंत पिराजी धडके असे घेतले आहे, आधार कार्ड नं. ३२११ ६२०४ ८३३०. CL - 533

CHANGE OF BIRTHDATE

I SUJATA MILIND GOPANWAR HAVE CHANGED MY BIRTH DATE FROM 04-06-1981 TO 06-04-1981 AS PER AFFIDAVIT NO. 44AA 201144 DATED: 23-03-23 CL-101 A

PUBLIC NOTICE

This public notice is given to the general public that my client M/s Newera Vinimay Pvt. Ltd / Alka Mishra are interested in purchasing Flat No. 25, bearing Share Certificate No. 47 of Versova Sea Side Co-operative Housing Society Ltd., situated at CTS No. 1055, Plot No. 37, Jay Prakash Road Versova, Andheri (W), Mumbai - 400 061 from Mr. Vijai Pratap i.e. Seller.

Any person or persons having any objection for the sale and purchase of the flat are requested to file their written objections within 14 days from the publication of this notice.

Written objections received after 14 days will not be entertained.

Dated this 28th March, 2023. Sd/-

Advocate Prashant Surve
703-A Wing, D.N. Nagar, Deep Society, J.P. Road, Andheri (W), Mumbai - 53.

PUBLIC NOTICE

Mr. Anthony Simon Fernandes, an joint member of Flat No. B-508 of Ahimsa Aditya Anirudh Co-operative Housing Society Ltd., Ahimsa Marg, Off. Link Road, Malad (W), Mumbai - 400064, died on 27th April, 2021. The first member, Mrs. Alzira Sabina Fernandes of the said Flat B-508,Ahimsa Aditya Anirudh CHS, has applied to the Society for deletion of his name as the second member on the share certificate and in the society records. The society hereby invites claims of objections from the legal heirs of the deceased member Mr. Anthony Simon Fernandes, to the deletion of his name on the share certificate and from the society records, within a period of 14 days from the publication of this notice, with copies of documents and proofs in support of their claims. If no claims are received within the prescribed period, the Society shall be free to accept the request of the first member, Mrs. Alzira Sabina Fernandes.

For and on the behalf of
Place:Mumbai Ahimsa Aditya Anirudh CHS
Date:28.3.2023 Hon. Secretary

सार्वजनिक सूचना

आम्ही, कोटक महिंद्रा लाईफ इन्शुरन्स कंपनी लि., आमच्या व्यवसायासाठी /कार्यालयासाठी, खाली नावे दिलेल्या पक्षकारांच्या मालकीची खालील परिशिष्टात वर्णन केलेली मालमत्ता ९ वर्षांसाठी भाडेतत्वावर घेण्यास इच्छुक आहोत.

सर्व नागरिक आणि संबंधित, व्यक्ती, खाजगी संस्था सरकारी/निमसरकारी संस्था/ स्वराज्य संस्था/अधिकारी/प्राधिकरणे, यांचा जर कोणताही हक्क, मालकीहक्क, हितसंबंध किंवा हिस्सा येथे उल्लेख केलेल्या मालमत्तेवर असेल किंवा वरील व्यवहारासाठी कोणाची हरकत असेल, तर त्यांना याद्वारे सार्वजनिकरीत्या कळविण्यात येते की, त्यांनी त्यांच्या हरकती लेखी स्वरूपात, पुराव्यादाखल त्यांच्याकडे काही दस्तऐवज असल्यास त्यांच्या प्रतींसह, सदर सूचना प्रकाशित झाल्यापासून १४ दिवसांच्या आत सादर कराव्यात. जर कोणत्याही हरकती प्राप्त झाल्या नाहीत, तर असे समजण्यात येईल की, ह्या मालमत्तेवरचा मालकीहक्क निर्धोक आहे आणि तिच्यावर कोणताही बोजा नाही किंवा तिच्यासंबंधी कोणतेही वादविवाद नाहीत. तदनंतर असेही समजण्यात येईल की, वरील नमूद सर्व संबंधितांनी त्यांचे हक्क सोडून दिलेले आहेत आणि हा भाडेकरार किंवा या प्रकारचे इतर कोणतेही करार करणेबाबत हरकती घेण्यास/ वादविवाद निर्माण करण्यास त्यांना परवानगी नाकारण्यात येईल आणि अशा सर्व व्यक्तींना त्यानंतर या व्यवहाराविषयी हरकती घेण्यासाठी मनाई करण्यात येईल.

मालमत्तेचे परिशिष्ट

भाडेपट्टयाने घ्यावयाच्या मालमत्तेचे वर्णन	मालक
इंटेलिअन स्क्वेअर, इमारत क्र. ४, इंन्फिनीटी आयटी पार्क, जनरल अरुणकुमार वैद्य मार्ग, मालाड (पू.), तालुका–बोरिवली, जिल्हा– मुंबई – ४०० ०९७ या पत्त्यावरील इमारतीचा ५वा मजला, युनिट नं. ५०२, बी-विंग, ज्याचा सीटीएस क्र. ८२७ए/४ए (पैकी) आहे अशी वाणिज्यिक मालमत्ता, जिचे क्षेत्र सुमारे ४२,२८६ चौरस फूट (अंदाजे आकारण्याजोगे क्षेत्र) आहे.	ट्रील आयटी४ प्रायव्हेट लिमिटेड, जिचे नोंदणीकृत कार्यालय व्होल्टास प्रिमायसेस, ई ब्लॉक, टी. बी. कदम मार्ग, चिंचपोकळी, मुंबई – ४०० ०३३ येथे असून तिचे प्रादेशिक कार्यालय इंटेलिअन स्क्वेअर, इंन्फिनीटी आयटी पार्क जनरल अरुणकुमार वैद्य मार्ग, मालाड (पू.), मुंबई – ४०० ०९७ येथे आहे.

kotak life

प्रशासकीय विभाग,
कोटक महिंद्रा लाईफ इन्शुरन्स कं. लि., कोटक इन्फिनिटी, ७वा मजला, इमारत क्र. २१, इन्फिनिटी पार्क, पश्चिम द्रुतगती महामार्गालगत, जनरल अरुणकुमार वैद्य मार्ग, मालाड (पूर्व), मुंबई ४०० ०९७.

आयडीएफसी फर्स्ट बँक लिमिटेड

IDFC FIRST Bank

(पूर्वी कॅपीटल फर्स्ट लिमिटेड एकत्रित सह आयडीएफसी बँक लिमिटेड आणि आता आयडीएफसी फर्स्ट बँक लिमिटेड नावे ज्ञात) । सीआयएन: एल६५११०टीएन२०१४पीएलसी०९७७९२
नोंदणीकृत कार्यालय : केआरएम टॉवर्स, ८वा मजला, हॅरिंग्टन रोड, चेटपेट, चेन्नई–६०००३१.
दू. : +९१ ४४ ४५६४ ४०००, फॅक्स : +९१ ४४ ४५६४ ४०२२

सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ च्या कलम १३(२) अंतर्गत सूचना

खालील कर्जदार आणि सह–कर्जदार यांनी **आयडीएफसी फर्स्ट बँक लिमिटेड (पूर्वी कॅपिटल फर्स्ट लिमिटेड, आयडीएफसी बँक लिमिटेड सह एकत्रित आणि आता आयडीएफसी फर्स्ट बँक लिमिटेड अशी ज्ञात)** कडून खालील नमूद तारण कर्जे प्राप्त केली. खालील नमूद कर्जदार आणि सह–कर्जदार यांची कर्जे ही त्यांच्या संबंधित मिळकतींच्या गहाणाद्वारे तारण केली आहेत. ते संबंधित कर्ज करार यांच्या अटी आणि शर्ती यांचे पालन करण्यात कसूरवार ठरले आणि अनियमित बनले, त्यांची कर्जे ही आरबीआयच्या मार्गदर्शक तत्वांनुसार एनपीए म्हणून वर्गीकृत करण्यात आली. **आयडीएफसी फर्स्ट बँक लिमिटेड (पूर्वी कॅपिटल फर्स्ट लिमिटेड, आयडीएफसी बँक लिमिटेड सह एकत्रित आणि आता आयडीएफसी फर्स्ट बँक लिमिटेड अशी ज्ञात)** ला त्यांच्याद्वारे देय थकबाकी रक्कम ही खालील कोष्टकात अधिक विशेषतः जारी केलेल्या संबंधित सूचनेत नमूद केलेली आहे आणि सदर रकमेवरील पुढील व्याज सुद्धा लागू आहे आणि ते त्यांच्या संबंधित तारखेपासून परिणामांसह सांपार्श्विक दराने प्रभारित असेल.

अ. क्र.	कर्ज खाते क्र.	कर्जाचा प्रकार	कर्जदार आणि सह–कर्जदारांचे नाव	कलम १३(२) सूचनेची तारीख	कलम १३ (२) सूचनेनुसार थकीत रक्कम	मिळकतीचा पत्ता
१	५८००३७१२	मिळकतीसापेक्ष कर्ज	१. राऊत राहुल तुकाराम २. अनिता राहुल राऊत ३. तुकाराम ज्ञानोबा राऊत	१७–फेब्रु–२०२३	भारु. १०५२९३२.५७/–	जी. पी. लिमिट तेलगाव ता. धारुर, जि. बीड येथे स्थित गट क्र. १० मोजमाप १२.५*४० फीट मधील घर क्र. ५७४/१. जी जमिन खालीलप्रमाणे सीमाबद्ध आहे पूर्वेला किंवा त्यादिशेने – विष्णु मुंडे, पश्चिमेला किंवा त्यादिशेने – विजयकुमार लागड, दक्षिणेला किंवा त्यादिशेने – परळी रोड, उत्तरेला किंवा त्यादिशेने – चंदुलाल कलंत्री एकत्रित सह त्याला जोडलेले हक्क, विशेषाधिकार आणि मान्यता, सध्याचे आणि भविष्यातील, त्यावरील इमारती, रचना, उभारण्या आणि/किंवा बांधकामे आणि त्यानंतरचा विकास आणि पृथ्वीला जोडलेले किंवा पृथ्वीला कायमस्वरूपी जोडलेले कोणतेही सध्याचे आणि भविष्यातील दोन्ही सर्व प्लांट आणि मशिनरी.

तुम्हाला याद्वारे सदर प्रकाशनाच्या तारखेपासून ६० दिवसांत इतर दर, आकार इ. आणि त्यांच्या संबंधित तारखेपासूनचे त्यावरील व्याजाच्या सांपार्श्विक दरासह वरील कोष्टकात तपशिलवार दर्शविल्यानुसार **आयडीएफसी फर्स्ट बँक लिमिटेड (पूर्वी कॅपिटल फर्स्ट लिमिटेड, आयडीएफसी बँक लिमिटेड सह एकत्रित आणि आता आयडीएफसी फर्स्ट बँक लिमिटेड अशी ज्ञात)** ला थकीत रक्कम देय करण्यासाठी बोलाविले आहे, कसूर केल्यास निम्नस्वाक्षरीकार **आयडीएफसी फर्स्ट बँक लिमिटेड (पूर्वी कॅपिटल फर्स्ट लिमिटेड, आयडीएफसी बँक लिमिटेड सह एकत्रित आणि आता आयडीएफसी फर्स्ट बँक लिमिटेड अशी ज्ञात)** च्या थकीत रकमेच्या वसुलीसाठी वरील नमूद गहाण मिळकतींच्या विरोधात सरफैसी ॲक्टच्या कलम १३(४) आणि कलम १४ अन्वये कारवाई करण्यासाठी प्रतिबंधित असेल. पुढे तुम्हाला सदर तारण मत्तेची विक्री/भाडेपट्टा किंवा अन्यद्वारे हस्तांतरणासाठी सदर ॲक्टच्या कलम १३(१३) अन्वये मज्जाव असेल.

सही/–
प्राधिकृत अधिकारी
आयडीएफसी फर्स्ट बँक लिमिटेड
दिनांक : २८.०३.२०२३ (पूर्वी कॅपिटल फर्स्ट लिमिटेड, आयडीएफसी बँक लिमिटेड
ठिकाण: बीड सह एकत्रित आणि आता आयडीएफसी फर्स्ट बँक लिमिटेड अशी ज्ञात)

CANARA ROBECO

Canara Robeco Mutual Fund

Investment Manager : Canara Robeco Asset Management Co. Ltd.
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.
Tel.: 6658 5000 Fax: 6658 5012/13 www.canararobeco.com CIN No.: U65990MH1993PLC071003

NOTICE NO. 54

Declaration of Dividend/Income Distribution cum Capital Withdrawal ("IDCW") in Canara Robeco Mutual Fund Schemes:

Notice is hereby given that the Board of Trustees of Canara Robeco Mutual Fund has declared dividend/IDCW in the following schemes, subject to availability of distributable surplus:

Scheme Name	Investment Option	Dividend/ IDCW (₹ per unit)	Face Value (₹ per unit)	NAV Per Unit as on 24.03.2023 (₹)
Canara Robeco Short Duration Fund	Regular Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.19	10.00	14.8944
	Direct Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.20	10.00	16.3419
Canara Robeco Short Duration Fund	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.06	10.00	14.9660
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.06	10.00	16.8102
Canara Robeco Income Fund	Regular Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.18	10.00	14.6431
	Direct Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.20	10.00	16.2568
Canara Robeco Conservative Hybrid Fund	Regular Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.23	10.00	13.3149
	Direct Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.27	10.00	15.4117
Canara Robeco Conservative Hybrid Fund	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.10	10.00	13.0183
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.10	10.00	15.3559
Canara Robeco Equity Hybrid Fund	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.59	10.00	80.8000
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.60	10.00	99.9700

Pursuant to payment of dividend/IDCW, the NAV of the IDCW option of the schemes would fall to the extent of payout and statutory levy (if any).

Record Date for the purpose of distribution of dividend/IDCW is 31st March, 2023, or the next business day if the record date happens to be a non-business day. All unit holders, under the abovementioned Plan/Option, whose names appear on the register of unit holders of the Scheme as on the record date, are eligible for the dividend/IDCW.

The Dividend/IDCW declared out of the Distributable Surplus of the abovementioned Schemes will be paid net of tax deducted at source (TDS) as applicable, to those unit holders whose names appear in the register of unit holders as on the Record Date.

Declaration of dividend/IDCW is subject to availability of distributable surplus on the record date/ex-dividend date.

In case the distributable surplus is less than the quantum of dividend/IDCW on the record date/ex-dividend date, the entire available distributable surplus in the Scheme/plan will be declared as dividend/IDCW.

SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/194 dated 5th October, 2020 on review of Dividend option(s)/ Plan(s) in case of Mutual Fund Schemes shall be applicable for calculation of distributable surplus.

In view of individual nature of tax consequences, each investor is advised to consult his/her own professional financial/tax advisor.

Unit holders are requested to visit www.canararobeco.com to claim their Unclaimed Redemption & Dividend amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.
(Investment manager for Canara Robeco Mutual Fund)

Date: 27-03-2023 sd/-
Place: Mumbai **Authorised Signatory**

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

जाहीर सूचना

मुखत्यार पत्र मागे घेणे
(बाधीत न होता)

ह्या सूचनेद्वारा सर्व लोकांस हे कळविण्यांत येते की, आम्ही बाबुराव परुळकर मार्ग, दादर (पश्चिम), मुंबई – ४०००२८ येथे स्थित 'सुजाथा अपार्टमेंटस को–ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड' नावाच्या इमारतीमधील ७०२ चौ. फूट कार्पेट एरिया मोजमापित ३ ऱ्या मजल्यावरील फ्लॅट क्र. ३०१ चे मालक **डॉ. जयेश मदनलाल मेहता** व फ्लॅट क्र ३०२ च्या मालक **सौ. ज्योती जयेश मेहता** आहोत आणि सदर इमारत नोंदणी जिल्हा आणि उप–जिल्हा मुंबई मधील लोअर परळ विभागाच्या सी.एस. क्र. २/१२६६ आणि माहीम विभागाच्या टीपीएस IV च्या अंतिम प्लॉट क्र. ४३७ धारक प्लॉटवर बांधलेली असून त्यासह स्टील्ट कार पार्किंग नं. ११ व ओपन कार पार्किंग नं. ८ आणि सोसायटीचे सभासदत्व आहे (ह्यानंतर उल्लेख 'सदर जागा') याद्वारे आम्ही केलेल्या मुखत्यार पत्राद्वारे अनुक्रमे फ्लॅट क्र. ३०१ व ३०२ च्या खरेदीसाठी कराराची नोंदणी आणि निष्पादनासाठी श्री. बी.जे. मेहता यांना आम्ही दिलेले सर्व अधिकार आणि प्राधिकृती तात्काळ काढून घेत आहोत, मागे घेतो व रद्द करत आहोत. आम्ही पुढे घोषित करतो की, उपरोक्त मुखत्यार पत्रानुसार किंवा त्या अंतर्गत सदर मुखत्यारांनी केलेल्या किंवा भविष्यात केल्या जाणाऱ्या कोणत्याही किंवा सर्व कृती आम्ही केलेल्या किंवा आमच्या नावे किंवा आमच्या वतीने केलेल्या समजल्या जाणार नाहीत.

मुखत्यारपत्र धारकांनी केलेल्या किंवा आमच्या वतीने करावयाच्या कोणत्याही कृती आमच्यावर बंधनकारक नसतील आणि सर्व कारणांनी रद्दबातल समजल्या जातील.

दिनांक : २८.०३.२०२३
ठिकाण : मुंबई सही/–
श्री. रविंद्र कुमार यादव
एम.ए., एलएल.एम.
द्वारा–गिरीश पी. जैन अँड कं.,
१०१–१०२, पीस हेवन, एन.एम. काळे मार्ग,
गोखले रोड (साऊथ) लगत,
दादर (प), मुंबई – ४०० ०२८

कर्ज वसुली न्यायाधिकरण–१
(भारत सरकार, वित्त मंत्रालय)
२रा मजला, टेलिफोन भवन, कुलाबा मार्केट, कुलाबा, मुंबई–४००००५
(५वा मजला, सिंदिया हाऊस, बॅलार्ड इस्टेट, मुंबई–४००००१.
ओ.ए. क्र. ४९३ सन २०२१

आयसीआयसीआय बँक लिमिटेड ...अर्जदार
विरुध्द
रामनारायण पटेल ...प्रतिवादी

प्रति,
प्रतिवादी क्र. १
श्री. रामनारायण पटेल
सी–३०१, ८ अंबिका कॉम्प्लेक्स, मेडतिया नगर फेज–१, दीपक हॉस्पिटल लेन, मिरा रोड पूर्व, सेव्हन स्कूल जवळ, स्केअर, मुंबई–४०११०७.
आणि येथे सुध्दा
हाय टेक रिफेक्टरी, दुकान क्र. १, बी–५, शांती नगर, मिरा रोड पूर्व, मुंबई–४०११०७.

समन्स

१. ज्याअर्थी **ओए/४९३/२०२१** हा **२२/०२/२०२३** रोजी सन्माननीय पीठासिन अधिकारी/ प्रबंधकांसमोर सूचीबद्ध केला होता.
२. ज्याअर्थी, सन्माननीय न्यायाधिकरणाने कृपावंत होऊन **रु. २६,०७,१२५.३०/–**च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या ॲक्टच्या कलम १९(४) अंतर्गत सदर अर्जावर (ओए) समन्स/सूचना जारी केली.
३. ज्याअर्थी साधारण स्वरुपात समन्सची बजावणी परिणामकारक होऊ शकली नाही आणि ज्याअर्थी सन्माननिय न्यायाधिकरणाद्वारे दुय्यम बजावणीकरिता अर्ज संमत करण्यात आला आहे.
४. ॲक्टच्या कलम १९ च्या पोट–कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत.
(i) विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या तीस दिवसांत कारणे दाखविण्यासाठी;
(ii) मूळ अर्जाच्या अनु. क्र. ३ए अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;
(iii) मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.
(iv) तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.
(v) व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.
५. तुम्हाला **२७/०४/२०२३ रोजी दु. १२.०० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे व प्रबंधकांसमोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.

माझ्या हस्ते आणि ह्या न्यायाधिकरणाच्या शिक्क्याने सदर **२४ फेब्रुवारी, २०२३** रोजी दिले.

प्रबंधक
कर्ज वसुली न्यायाधिकरण–१
मुंबई

नवी मुंबई महानगरपालिका

अभियांत्रिकी विभाग

फेर निविदा सुचना क्रमांक - नमुंमपा/शहर अभियंता/462/2022-23

कामाचे नाव :- दिघा विभागातील प्रबोधनकार व लाल बहादुर शास्त्री विद्यालय जवळील डोंगर उतारावर संरक्षक भिंत बांधणे

अंदाजपत्रकिय रक्कम (रु.) :- 62,20,000/-

निविदा पुस्तिका ई-टेंडरिंग (E-Tendering) संगणकप्रणालीच्या https://nmmc.etenders.in या संकेतस्थळावर व नमुंमपाच्या www.nmmc.gov.in या संकेतस्थळावर दिनांक- 28 / 03 /2023 रोजी प्राप्त होतील. निविदेचे सादरीकरण https://nmmc.etenders.in या संकेतस्थळावर Online करण्याचे आहे. ई-निविदा ई-टेंडरिंग (E-Tendering) प्रक्रियेतील कोणत्याही तांत्रिक अडचणींसाठी सदर संकेतस्थळावर दिलेल्या हेल्प डेस्क नंबर वर संपर्क करावे

कोणतीही निविदा स्विकारणे अथवा नाकारण्याचा अधिकार मा. आयुक्त, नवी मुंबई महानगरपालिका यांनी राखून ठेवलेला आहे.

सही /-
शहर अभियंता
जाक्र-नमुंमपा/जसं/जाहिरात/1464/2023 **नवी मुंबई महानगरपालिका**

फॉर्म बी
जाहीर उद्घोषणा

(द इन्सॉल्वन्सी अँण्ड बँक्रप्टसी (लिक्विडेशन प्रोसेस) रेग्युलेशन्स २०१६ च्या रेग्युलेशन १२)

कीईओन डेव्हलपर्स प्रायव्हेट लिमिटेडच्या स्टेकहोल्डर्सच्या माहितीसाठी

अ. क्र.	वर्णन	तपशील
१	कॉर्पोरेट कर्जदाराचे नाव	कीईओन डेव्हलपर्स प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२७.०१.२०१०
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण	आरओसी–मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेन्टिटी नंबर/कॉर्पोरेट कर्जदाराना लिमिटेड लायबिलीटी आयडेंटिफिकेशन क्र.	यु७०२००एमएच२०१०पीटीसी१९९३८०
५	कॉर्पोरेट कर्जदाराचे नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	दुकान क्र. २, मधुरा, न्यू एव्हरशाईन को–ऑप. हौ. सो., एव्हरशाईन नगर, मालाड पश्चिम, मुंबई शहर एमएच४०० ०६४, भारत.
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी प्रक्रिया बंद होण्याची तारीख	आदेश प्राप्त दिनांक २५ मार्च, २०२३ आदेश दिनांक २०/१२/२०२२
७	नादारी निर्णय प्रक्रिया सुरू होण्याची तारीख	आदेश प्राप्त दिनांक २५ मार्च, २०२३ आदेश दिनांक २०/१२/२०२२
८	परिसमापक म्हणून कृती करणारे नादारक व्यवसायिक नाव आणि नोंदणीकृत क्रमांक	देवांग पी. सावंत आयबीबीआय/आयपीए–००१/आयपी–पी००२२४/२०१७–१८/१०४२३
९	मंडळात नोंदणीकृत असलेला समापकाचा पत्ता आणि इमेल	देवांग पी. सावंत dpsampat@sampatassociates.in आयबीबीआय/आयपीए–००१/आयपी–पी००२२४/२०१७–१८/१०४२३ नोंद. कार्यालयः बंगला क्र. ४, शिव पूजा, प्लॉट १००, सेक्टर २९, वाशी, नवी मुंबई–४०० ७०३. प्रशासकीय कार्यालय : # ६१५, शिवाई प्लाझा, प्लॉट ७९/ए/३, मरोळ को–ऑपरेटिव्ह इंडस्ट्रियल इस्टेट, अंधेरी कुर्ला रोडलगत, मरोळ, अंधेरी (पूर्व), मुंबई–४०० ०५९, भारत
१०	समापकासह पत्रव्यवहार करण्यासाठ असलेला पत्ता आणि इमेल	# ६१५, शिवाई प्लाझा, प्लॉट ७९/ए/३, मरोळ को–ऑपरेटिव्ह इंडस्ट्रियल इस्टेट, अंधेरी कुर्ला रोडलगत, मरोळ, अंधेरी (पूर्व), मुंबई–४०० ०५९, भारत, ip.kdpl@gmail.com, dpsampat@sampatassociates.in
११	दावे सादर करण्याची अंतिम तारीख	**एप्रिल २४, २०२३**

सूचना याद्वारे देण्यात येत आहे की, सन्माननिय राष्ट्रीय कंपनी विधी न्यायाधिकरण, (मुंबई)ने आदेश **दि. २०.१२.२०२२** रोजी **कीइओन डेव्हलपर्स प्रायव्हेट लिमिटेड**च्या विरोधात नादारी प्रक्रिया सुरु करण्याचा आदेश दिला आहे. **आदेश प्राप्त दिनांक २५ मार्च, २०२३.**
कीइओन डेव्हलपर्स प्रायव्हेट लिमिटेडच्या स्टेकहॉल्डर्सना बाब क्र. १० च्या समोरील पत्त्यावर परिसमापकांकडे **२४ एप्रिल, २०२३** रोजी किंवा पूर्वी त्यांचे दावे सादर करण्यासाठी याद्वारे बोलाविण्यात येत आहे. वित्तीय धनकोंनी त्यांच्या पुरावेसहित दावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. सर्व इतर धनको, व्यक्तिशः, टपालाद्वारे वा इलेक्ट्रॉनिक माध्यमातून त्यांच्या पुरावेसहित दावे सादर करू शकतात.
चुकीचे, दिशाभूल करणारे दावे सादर केल्यास दंड होऊ शकेल.
पूर्वीची व्यवस्थापकांना याद्वारे सूचना देण्यात येते की, त्यांनी परिसमापकाशी सहकार्य करावा आणि संपर्क साधावा.
कॉर्पोरेट कर्जदाराच्या खाते असलेले सर्व वित्तीय संस्थांना कळविण्यात येते की, त्यांनी त्वरित परिसमापकाशी संपर्क साधावा.
कॉर्पोरेट डाटा च्या डाटा आणि/किंवा दस्तावेज आणि/किंवा मत्ता आणि/किंवा कंप्युटर्स असलेले सर्वांना कळविण्यात येते की, त्यांनी त्वरित परिसमापकाकडे सदर द्यावा आणि सुपूर्द करावा.

सही/–
सीए देवांग पी. संपत
कीइओन डेव्हलपर्स प्रायव्हेट लिमिटेडचे परिसमापक
एएफए वैधता ११ डिसेंबर, २०२३ पर्यंत
आयबीबीआय/आयपीए–००१/आयपी–पी००२२४/२०१७–१८/१०४२३
मार्च २५, २०२३, मुंबई

जाहीर सूचना

तमाम जनतेला याद्वारे सूचना देण्यात येते की, आमच्या अशीलांच्या सूचनेअंतर्गत आम्ही याखालील लिखित परिशिष्टामध्ये अधिक स्वरूपात वर्णन केलेल्या आणि स्कायलाईन हॉस्पिटॅलिटी एलएलपी द्वारे विकासित असलेल्या मिराब्लीस अशा ज्ञात प्रकल्पामधील ५८ युनिट्स (**युनिट्स**) मधील ब्रावोकॉम बिल्डवेल प्रा. लि. (सीआयएन: यु७०१०९केए२०१९पीटीसी१२३९३८), ज्याचे नोंदणीकृत कार्यालय येथे उल्सुर रोड, बंगळुरू, कर्नाटका–५६००४२ (**मालक**) यांचे हक्क, नामाधिकार, हक्कदार आणि हितसंबंध तपासत आहोत.

कोणतीही व्यक्ती (र्ती) किंवा हक्कदार समाविष्टित परंतु मर्यादित नसलेल्या कोणत्याही बँक किंवा वित्तीय संस्था ज्यांना सदर मिळकत किंवा त्यावरील कोणत्याही भाग आणि/किंवा प्रकल्पातील विक्री न झालेल्या वस्तु/फ्लॅटसच्या संदर्भात गहाण, जंगमगहाण, भार, हक्कदारी, विक्री, विक्री करार, हस्तांतर, अभिहस्तांतर, भाडेपट्टा, भाडेपट्टा करार, उप–भाडेपट्टा, उप–भाडेपट्टा करार, कुळवहिवाट, परवाना, उप–परवाना, धारणाधिकार, प्रभार, विश्वस्त, निर्वाह, सुविधाधिकार, नुकसानभरपाई दावे, भेट, प्रलंबित वाद, अदलाबदल, शेअर, लाभकारी हितसंबंध, ताबा, सोडवणूक, त्याग, विभागणी, कुळमुखत्यार पत्र, कंत्राट/करार, इच्छापत्र, अंत्यदान, वारसा, एफआर, एफएसआय, विकास हक्क, कुटुंब व्यवस्था/वाटाघाटी, भागीदारी, ताबा, वाटप, कोणत्याही न्यायालयाचा आदेश किंवा हुकुम किंवा निर्देश किंवा कोणतेही इतर सांविधानिक किंवा निर्णय घेणारा अधिकारी किंवा सरकार किंवा कोणत्याही हक्कदाराद्वारे संपादन, भागाच्या संदर्भात निषेध किंवा कोणताही इतर अडथळा किंवा कोणत्याही अन्य प्रक्रियेच्या मार्गे किंवा अन्य कसेही (दावे) च्या मार्गे समाविष्टित कोणतीही मागणी आणि/किंवा आक्षेप आणि/किंवा कोणताही हक्क/नामाधिकार/हितसंबंध/विकासकाची इस्टेट असल्यास किंवा त्यांचा दावा असल्यास किंवा सदर मिळकत किंवा त्यावरील कोणताही भाग आणि/किंवा सदर मिळकतीच्या विक्री न झालेल्या वस्तू किंवा विक्री न झालेल्या फ्लॅट्स उर्वरित भागांच्या संदर्भात आधीच कोणताही खटला, वाद, याचिका, अर्ज किंवा इतर प्रक्रिया दाखल केल्या असल्यास किंवा कोणतीही मागणी सूचना पाठवलेली असल्यास किंवा कोणताही हुकूम, पुरस्कार किंवा इतर आदेश प्राप्त केलेला असल्यास याद्वारे कोणतेही तसे दावे किंवा आक्षेप जर काही असल्यास त्याची सूचना लिखित स्वरूपात एसएनजी अँण्ड पार्टनर्स, वकील यांना ९६, फ्री प्रेस हाऊस, फ्री प्रेस जर्नल मार्ग, नरीमन पॉईंट, मुंबई – ४०००२१ येथे तसेच त्याची प्रत ईमेल पत्ता sadhav@sngpartners.in (श्री. साधव एन. मिश्रा यांचे लक्ष वेधण्याकरिता) येथे तसे दावे किंवा आक्षेप जर काही असल्यास ते सिद्ध करण्यासाठी आवश्यक पुरक दस्तावेजांच्या प्रतींसह सदर प्रकाशनाच्या तारखेपासून (१५ (पंधरा) दिवसांत) देणे आवश्यक आहे आणि बोलावण्यात येत आहे. कसूर केल्यास, असे समजले जाईल की सदर युनीट्स किंवा त्यावरील कोणत्याही भागांच्या वर कोणतीही पक्ष किंवा व्यक्ती यांना कोणत्याही प्रकारचा कोणताही दावा, हक्क, नामाधिकार, हितसंबंध, सुविधाधिकार, शेअर, मागणी नाही आणि तसे जर काही असल्यास ते त्यागित किंवा परित्यागित समजले जातील आणि किंवा मालक यांच्यावर बंधनकारक नसतील.

परिशिष्ट
युनिट्स चे वर्णन

बृहन्मुंबई महानगरपालिका, वाकोला ब्रीज, सांताक्रुझ (पूर्व), मुंबई–४०० ०५५ च्या अशोक नगर, एच/पूर्व वॉर्ड येथील गाव कोलेकल्याण, तालुका अंधेरी, मुंबई उपनगर जिल्हा येथे वसलेल्या, असलेल्या आणि स्थित सीटीएस क्र. ३६७० ते ३६७९, ३६८० ते ३६८२, ३६८२/१, ३६८३, ३६८३/१, ३६८४ ते ३७०२, ३७०२/१, ३७०२ ते ३७०९, ३७०९/१, ३७१० ते ३७१६, ३७१७, ३७१७/१, ३७१८, ३७१८/१, ३७१९ ते ३७२४, ३७२४/१, ३७२५ ते ३७३२, ३७३२/१, ३७३३ ते ३७३७, ३७३७/१, ३७३७/२, ३७३८/१, ३७३९, ३७४०, ३७४०/१, ३७४१ ते ३७४४, ३७४४/१, ३७४५ ते ३७५२, ३७५२/१, ३७५३, ३७५३/१, ३७५४ आणि ३७५४/१ ते ६, एकुण मोजमापित १,८७३.६० चौरस मीटर्स (समाविष्टित १६४७.४० चौरस मीटर्स ची झोपडपट्टी आणि २२६.२० चा झोपडपट्टी नसलेले क्षेत्र) जोडलेला सर्व्हे क्र. ३६८, हिस्सा क्र. ४२ (भाग) धारक जमिनीचे सर्व ते भाग आणि विभागावर बांधकामित असलेल्या खालील तक्त्यामधील नमुद आणि मिराब्लीस अशा ज्ञात प्रकल्पामधील सामान्य क्षेत्र आणि सुविधांमधील प्रमाणित हितसंबंधासह मिळकत असलेले ५८ न विकलेले युनिट्स.

परिशिष्ट

अनु.क्र.	युनिट क्र.	टॉवर	अनु.क्र.	युनिट क्र.	टॉवर
१.	ए-जी०१(आता ए-००१)	ए	३०.	बी-४०३	बी
२.	ए-जी०३ (आता ए-००१)	ए	३१.	बी-४०४	बी
३.	ए-१०१	ए	३२.	बी-५०१	बी
४.	ए- १०२	ए	३३.	बी-५०३	बी
५.	ए-२०१	ए	३४.	बी-५०४	बी
६.	ए-३०१	ए	३५.	बी-६०१	बी
७.	ए-४०३	ए	३६.	बी-७०१	बी
८.	ए-६०१	ए	३७.	बी-७०२	बी
९.	ए-७०१	ए	३८.	बी-७०३	बी
१०.	ए-११०१	ए	३९.	बी-८०३	बी
११.	ए-१२०१	ए	४०.	बी-११०३	बी
१२.	ए-१३०१	ए	४१.	बी-१३०१	बी
१३.	ए-१४०१	ए	४२.	बी-१३०३	बी
१४.	ए-१४०२	ए	४३.	बी-१३०४	बी
१५.	बी-जी०१(आता बी-००१)	बी	४४.	बी-१४०३	बी
१६.	बी-जी०२(आता बी-००२)	बी	४५.	बी-१४०४	बी
१७.	बी-जी०३(आता बी-००३)	बी	४६.	बी-३०४	बी
१८.	बी-१०१	बी	४७.	बी-११०२	बी
१९.	बी-१०२	बी	४८.	बी-२०३	बी
२०.	बी-१०३	बी	४९.	बी-१००३	बी
२१.	बी-१०४	बी	५०.	ए-८०३	ए
२२.	बी-२०१	बी	५१.	बी-११०४	बी
२३.	बी-२०२	बी	५२.	बी-१२०३	बी
२४.	बी-२०४	बी	५३.	बी-६०३	बी
२५.	बी-३०१	बी	५४.	ए-१००३	ए
२६.	बी-३०२	बी	५५.	बी-१००४	बी
२७.	बी-३०३	बी	५६.	बी-६०२	बी
२८.	बी-४०१	बी	५७.	ए-३०२	ए
२९.	बी-४०२	बी	५८.	बी-१००२	बी

दिनांक २८ मार्च, २०२३

श्री. साधव एन. मिश्रा
भागिदार
मे. एसएनजी अँण्ड पार्टनर्स

ACRE
MAKING ASSETS WORK

नोंदणीकृत आणि कॉर्पोरेट कार्यालय : असिस्ट केअर अँड रीकन्स्ट्रक्शन एंटरप्राईझ लि. 2रा मजला, मोहन देव इमारत, 13, टॉलस्टॉय मार्ग, नवी दिल्ली 110 001
शाखा कार्यालय : युनिट क्र.: बी विंग, वन बीकेसी, रेडिअस डेव्हलपर्स, प्लॉट क्र.: सी-66, जी-ब्लॉक, बांद्रे कुर्ला संकुल, मुंबई 400 051

ताब्यासाठीची सूचना
नियम - 8(1)

ॲसेट केअर अँड रीकंस्ट्रक्शन एंटरप्रायझेस लि. (अभिहस्तांकिती – एसीआरई ट्रस्ट – 109 चे विश्वस्त म्हणून कार्यरत) ने सारफेसी अधिनियम, 2022 च्या तरतुदींअंतर्गत, एल अँड टी फायनान्स लि. (अभिहस्तांकनकर्ता) कडून 29-06-2021 रोजी दिनांकित अभिहस्तांकन करारान्वये संपूर्ण थकित दायित्वे आणि त्यांच्याशी संलग्न सर्व प्रतिभूती मिळवल्या आणि प्रतिभूत धनकोच्या भूमिकेत शिरून प्रतिभूतींची अंमलबजावणी करून थकित दायित्वे वसुल करण्यास पात्र झाली. एसीआरईने सदर अधिनियमाचे कलम 13(12) सोबत वाचल्या जाणाऱ्या प्रतिभूती स्वारस्य (अंमलबजावणी) नियम, 2002 च्या (नियम 3) द्वारे प्राप्त शक्तींचा वापर करत कर्जदारांना / सहकर्जदारांना आणि हमीदारांना संबोधून मागणी सूचना प्रसृत केल्या, ज्यांच्याकडे खाली जोडलेल्या मागणी सूचनेमध्ये उल्लेखित रक्कम सदर सूचना मिळाल्यापासून 60 दिवसांच्या आत मागणी सूचनेच्या दिनांकापासून अधिदान / वसुली होईपर्यंतच्या त्यापुढील व्याजासह आणि इतर शुल्कांसह फेडायची मागणी केली.

कर्जदार / सहकर्जदार / हमीदार सदर रक्कम भरण्यास अपयशी ठरल्याने, ह्याद्वारे कर्जदार / सहकर्जदार / हमीदार आणि सर्वसाधारण जनतेला सूचना देण्यात येते की निम्नस्वाक्षरीकर्त्याने सदर सूचनेमध्ये उल्लेखित कायद्याचे कलम 13 सोबत सदर नियमांमधील नियम 8 अन्वये त्याला प्राप्त झालेल्या शक्तींचा वापर करत येथे खाली वर्णन केलेल्या मालमत्तेचा ताबा घेतला आहे.

कर्जदार / सहकर्जदार / हमीदार ह्यांचे प्रतिभूत संपदांचे विमोचन करण्यासाठी उपलब्ध वेळेच्या संदर्भाने सदर कायद्याच्या उपकलम 8 आणि कलम 13 मधील तरतुदींकडे लक्ष वेधण्यात येते.

कर्ज खाते क्रमांक	कर्जदार/सहकर्जदार आणि गॅरेन्टर्सचे नाव	गहाण मालमत्तेचा तपशिल	मागणी सूचना		ताबा घेतल्याची तारीख व प्रकार
			दिनांक	थकित रक्कम (₹)	
H152531411181 14952, H152531411181 14952L	1. फिरदोझ अब्दुल रझाक शेख 2. बिजनबी अब्दुल रझाक शेख	अशा मालमत्तेचे सर्व भाग आणि खंड जिचा पत्ता आहे : फ्लॅट क्र. 1604 – बी विंग, अधिमापन सुमारे 443.53 चौ.फू. चटई क्षेत्रफळ 41.22 चौ.मी. चटई क्षेत्रफळाशी सममूल्य, एकूण 16व्या मजल्यावर, प्रस्तावित विक्रि इमारत जिचे नाव 'परिणी इलेन्स' असेल, सी.टी.एस.क्र. 471ए (भाग), गाव कांदिवली, तालुका बोरिवली, नोंदणी जिल्हा मुंबई, महाराष्ट्र 400067. उत्तरेकडे किंवा त्या दिशेने : 18.30 मी रुंद बादरेकर नगर मार्ग दक्षिणेकडे किंवा त्या दिशेने : आतील रस्ता सीटीएस क्र. 471 भाग पश्चिमेकडे किंवा त्या दिशेने : सीटीएस क्र. 471 पूर्वेकडे किंवा त्या दिशेने : सीटीएस क्र. 471	09-11-2022	18-10-2022 रोजीनुसार रु. 9,389,111.05/-	22-03-2023 प्रतिकात्मक ताबा

कर्जदार / सहकर्जदार / हमीदार ह्यांना विशेषतः आणि सर्वसाधारण जनतेला ह्याद्वारे सावध केले जात आहे की त्यांनी ह्या मालमत्तेशी कोणताही व्यवहार करू नये आणि मालमत्तेशी केलेला कोणताही व्यवहार मागणी सूचनेच्या दिनांकापासून अधिदान / वसुली होईपर्यंतच्या त्यापुढील व्याजासह आणि इतर शुल्कांसह मागणी सूचनेमध्ये उल्लेखित रकमेशी सममूल्य एसीआरई ॲसेट केअर अँड रीकंस्ट्रक्शन एंटरप्राइझ लि (अभिहस्तांकिती – एसीआरई ट्रस्ट – 109 चा विश्वस्त म्हणून कार्यरत) च्या भाराच्या अधीन असेल.

स्वाक्षरी/-
दिनांक: 28.03.2023 अधिकृत अधिकारी
ठिकाण: मुंबई ॲसेट्स केअर अँड रीकंस्ट्रक्शन एंटरप्राईझ लि. (109-ट्रस्ट)

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.

एक नवरत्न कम्पनी (भारत सरकार का उपक्रम) (A govt. of India Undertaking)

CONCOR Third Floor, MDBP Building, NSIC Business Park, Opp. Okhla NSIC metro station, New Delhi-110020

Tender Notice (E-TENDERING MODE ONLY)

Tender No.	CON/IT/75622/22-23/01
Name of Work	Open Tender in Two Bid System for Supply, Installation, Testing & Commissioning of Multi Factor Authentication (MFA) Solution in HA mode with one year warranty and two years AMC support at CONCOR's Central Site at ICD/TKD, New Delhi.
Estimated Cost	₹ 1,98,81,341/- (including tax)
Completion Period	90 Days (period for Supply, Installation, Testing, Commissioning, acceptance and one month successful run). One year warranty and two years AMC Support after acceptance of the System.
Earnest Money Deposit	₹3,97,627.00/- (₹ Three Lac Ninety Seven Thousand Six Hundred Twenty Seven only) through e-payment. *MSME exemption on EMD.
Performance Bank Guarantee	3% of total awarded contract value
Cost of Document	₹1,000.00/- inclusive all taxes and duties through e payment.
Tender Processing Fee	₹ 4,000.00/- plus taxes as applicable. (Non-refundable) through e-payment.
Date of Sale (Online)	From 28/03/2023 1100 hrs. to 17/04/2023 (up-to 1730 hrs.)
Date & Time of submission of tender	18/04/2023 up to 1730 hrs.
Date tender & Time of opening	of 19/04/2023 at 1100 hrs.

CONCOR reserves the right to reject any or all the tenders without assigning any reason thereof. This tender can be downloaded from the website **(www.tenderwizard.com/CCIL)**.

Corrigendum/Addendum to this Tender, if any, will be published on website **www.concorindia.com**

Executive Director (P&S)/Area-II

Hero MotoCorp Limited

Regd. Office : The Grand Plaza, Plot No.2, Nelson Mandela Road, Vasant Kunj - Phase-II, New Delhi - 110070
CIN: L35911DL1984PLC017354,
Phone No. 011-46044220 | Fax No. 011-46044399
E-mail: secretarialho@heromotocorp.com,
Website: www.heromotocorp.com

PUBLIC NOTICE FOR ISSUE OF DUPLICATE SHARE CERTIFICATES

Members of the general public and existing shareholders of Hero MotoCorp Ltd. ('Company') are hereby informed that the Original Share Certificates, details of which are given hereunder have been reported lost/misplaced/stolen/not received and that pursuant to requests received from concerned shareholders, the Company intends to issue duplicate share certificates in lieu of the said original Share Certificates (Face Value Rs. 2/-) in their favour :

Folio No.	Shareholders Name	Face Value	Distinctive Nos.	Certificate No.(s)	No. of Shares
HML0046565	AJIT KUMAR DE NILIMA DE	FV.10/-	2341766-2341815	46845	50
			16139988-16139997	221583	10
			16139998-16139999	221584	02
			20602760-20602809	332965	50
			20602810-20602821	332966	12

Any person having objection to issue of duplicate Share Certificates, as mentioned herein above, may submit the same, in writing, with the Company marked to the 'Secretarial Department' at its Registered Office or send an email at secretarialho@heromotocorp.com within 7 days from the date of publication of this Notice. In the meanwhile, members of the public are hereby cautioned against dealing in the above mentioned Share Certificates.

For Hero MotoCorp Ltd.
Sd/-
Dhiraj Kapoor
Company Secretary & Compliance Officer

Place : New Delhi
Date : 27.03.2023

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KIEON DEVELOPERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**Kieon Developers Private Limited**
2.	Date of incorporation of corporate debtor	27/01/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U70200MH2010PTC199380
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No.2, Mathura of New Evershine Co.Op.Hsg.Soc. Evershine Nagar, Malad West Mumbai City MH 400064 In
6.	Date of closure of Insolvency Resolution Process	Order Received date March 25, 2023 - Order date 20/12/2022
7.	Liquidation commencement date of corporate debtor	Order Received date March 25, 2023 - Order date 20/12/2022
8.	Name and registration number of the insolvency professional acting as liquidator	Devang P. Sampat IBBI/IPA-001/IP-P00224 /2017-18/10423
9.	Address and e-mail of the liquidator, as registered with the Board	Devang P. Sampat dpsampat@sampatassociates.in IBBI/IPA-001/IP-P00224 /2017-18/10423 Regd. Office: Bungalow No 4, Shiv Pooja, Plot 100, Sector 29, Vashi, Navi Mumbai 400703 Administrative Office: #615, Shivai Plaza, Plot 79/A/3, Marol Cooperative Industrial Estate, Off. Andheri Kurla Road, Marol, Andheri (East). Mumbai 400059. India.
10.	Address and e-mail to be used for correspondence with the liquidator	#615, Shivai Plaza, Plot 79/A/3, Marol Cooperative Industrial Estate, Off. Andheri Kurla Road, Marol, Andheri (East). Mumbai 400059. India. ip.kdpl@gmail.com; dpsampat@sampatassociates.in
11.	Last date for submission of claims	**April 24, 2023**

Notice is hereby given that the National Company Law Tribunal (Mumbai) has ordered the **commencement of liquidation of the Kieon Developer Private Limited on Order Received date March 25, 2023 - Order date 20/12/2022.**

The stakeholders of **Kieon Developers Private Limited** are hereby called upon to submit their claims with proof on or before **April 24, 2023** - to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Past management are hereby given notice to cooperate with and Contact to the Liquidator.

All Financial Institutions Having Account of the Corporate Debtor are informed to Contact the Liquidator Immediately.

All those having data and /or documents and / or assets and / or computers of the corporate data are informed to provide and hand over the same to the liquidator immediately.

CA. Devang P. Sampat,
Liquidator Kieon Developers Private Limited
AFA Valid up to December 11, 2023
IBBI Registration No: IBBI/IPA-001/IP-P00224 /2017-18/10423
March 25, 2023, Mumbai

ACRE
MAKING ASSETS WORK

Registered & Corporate Office : Asset Care and Reconstruction Enterprise Ltd. 2nd Floor, Mohan Dev Building, 13, Tolstoy Marg, New Delhi 110 001
Branch Office : Unit No. : B Wing, One BKC, Radius Developers, Plot No. : C-66, G-Block, Bandra Kurla Complex, Mumbai 400 051

POSSESSION NOTICE
[Rule-8(1)]

Asset Care & Reconstruction Enterprises Ltd. (Assignee - Acting as trustee of ACRE Trust -109) under the provisions of SARFAESI act, 2002, acquired entire outstanding dues along-with all underlying securities from L&T Finance Ltd. (Assignor) vide Deed of Assignment of Debt dated 29-06-2021 and stepped into the shoes of secured creditor and became entitled to recover outstanding dues by enforcement of securities. ACRE In exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization.

The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the Act read with rule 8 of the said Rules on this notice

The borrower's/ Co-Borrowers'/ Guarantors' attention is invited for the provisions of sub-section 8 of Sec 13 of the said act, in respect of the time available, to redeem the secured assets.

Loan Account Number	Borrower/s/ Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
H152531411181 14952, H152531411181 14952L	1. Firdoz Abdul Razza Shaikh 2. Bijanbi Abdul Razzak Shaikh	All The Piece And Parcel Of The Property Address: Flat No. 1604 – B Wing, Admeasuring Approximately 443.53 Sq. Ft. Carpet Area Equivalent To 41.22 Sq. Mtrs. Carpet Area, In The Aggregate On The 16th Floor, Of The Proposed Sale Building To Be Known As "Parinee Essence" C.T.S. Nos. 471A (PT) At Village Kandivali, Taluka Borivali In The Registration District Of Mumbai, Maharashtra 400067 On The Towards North By : 18.30 Mtrs. Wide Badrekar Nagar Road On The Towards South By : Internal Road CTS No. 471 Pt On The Towards West By : CTS No. 471 On The Towards East By : CTS No. 471	09-11-2022	Rs. 9,389,111.05/- As on 18-10-2022	22-03-2023 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of ACRE Asset Care & Reconstruction Enterprise Ltd (Assignee - Acting as trustee of ARCE Trust -109) for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Sd/-
Authorized Officer
Assets Care & Reconstruction Enterprise Ltd. (109-TRUST)

Date: 28.03.2023
Place: Mumbai

PGIM India Mutual Fund

PGIM India Asset Management Private Limited

4th Floor, C wing, Laxmi Towers, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.
Tel.: +91 22 6159 3000. **Fax:** +91 22 6159 3100
CIN: U74900MH2008FTC187029 **Toll Free No.:** 1800 266 7446
Website: www.pgimindiamf.com

NOTICE

Notice is hereby given that PGIM India Trustees Private Limited, the Trustee to PGIM India Mutual Fund ("Fund"), has approved declaration of Income Distribution cum Capital Withdrawal ("IDCW") under the following schemes of the Fund with **March 31, 2023** as the record date:-

Scheme Names	Plans / Options	Quantum of IDCW per Unit (Gross of Statutory Levy, if any)* (₹)	Face Value (₹ Per Unit)	NAV of IDCW Option as on March 24, 2023 (₹ per unit)#
PGIM India Banking & PSU Debt Fund	Direct Plan - Quarterly IDCW Option	0.1806	10	10.7148
PGIM India Banking & PSU Debt Fund	Regular Plan - Quarterly IDCW Option	0.1796	10	10.6562
PGIM India Dynamic Bond Fund	Direct Plan - Quarterly IDCW Option	20.0197	1000	1,188.3374
PGIM India Dynamic Bond Fund	Regular Plan - Quarterly IDCW Option	18.3860	1000	1,091.2112
PGIM India Gilt Fund	Regular Plan - Quarterly IDCW Option	0.2350	10	13.9463
PGIM India Gilt Fund	Direct Plan - Quarterly IDCW Option	0.2445	10	14.5097
PGIM India Corporate Bond Fund	Direct Plan - Quarterly IDCW Option	0.2208	10	13.1035
PGIM India Corporate Bond Fund	Regular Plan - Quarterly IDCW Option	0.1958	10	11.6192
PGIM India Short Duration Fund	Regular Plan - Quarterly IDCW Option	0.1723	10	10.2176
PGIM India Short Duration Fund	Direct Plan - Quarterly IDCW Option	0.1823	10	10.8167
PGIM India Large Cap Fund	Direct Plan - IDCW Option	0.4983	10	24.1500
PGIM India Large Cap Fund	Regular Plan - IDCW Option	0.3614	10	17.5100

#Pursuant to payment of IDCW, the NAV of the IDCW Option of the above-mentioned Schemes would fall to the extent of payout and statutory levy, if any.

IDCW will be paid to those unit holders whose names appear in the records of the Registrar & Transfer Agent as at the close of business on the record date. For units in dematerialized form, all unit holders whose names appear in the beneficiary position file downloaded from the depositories as on the record date will be entitled to receive the IDCW. The Payout shall be subject to tax deducted as source, as applicable.

*The IDCW distribution will be subject to the availability of distributable surplus under the schemes and may be lower to the extent of distributable surplus available on the Record Date.

For PGIM India Asset Management Private Limited
(Investment Manager for PGIM India Mutual Fund)

Place : Mumbai
Date : March 27, 2023

Sd/-
Authorized Signatory

Unit holders are requested to update their PAN, KYC, email address, mobile number, nominee details with AMC and are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Mutual Fund as well as check for any unclaimed redemptions or Income Distribution cum Capital Withdrawal ('IDCW') payments.

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

(This is only an advertisement for information purposes and is not a prospectus announcement)

sancode SANCODE TECHNOLOGIES LIMITED

Corporate Identification Number: U74900MH2016PLC280315

Our company was originally incorporated as a Private Limited company under the name "ZNL Startup Advisory Private Limited" under the provisions of the Companies Act, 2013 vide Certificate of Incorporation dated April 28, 2016 issued by the Central Registration Centre for and on behalf of the jurisdictional Registrar of Companies. Subsequently, the name of our Company was changed to "Sancode Technologies Private Limited" vide special resolution passed by the Shareholders at the Extra Ordinary General Meeting held on October 04, 2022 and a Fresh Certificate of Incorporation pursuant to change of name was issued by Registrar of Companies, Mumbai, Maharashtra dated November 18, 2022. The status of our Company was changed to public limited and the name of our Company was changed to "Sancode Technologies Limited" vide special resolution dated December 12, 2022. The fresh certificate of incorporation consequent to conversion was issued on January 02, 2023 by the Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is U74900MH2016PLC280315. For further details on Incorporation and changes in the registered office of our company, please refer to the chapter titled "History and Certain Corporate Matters" beginning on page 122 of the Prospectus.

Registered Office: 107, Prime Plaza, J.V. Patel Compound, B.M. Road, Opp. Elphinstone Station, Mumbai -400013, Maharashtra, India;
Tel: 022-49622853 | **E-mail:** investor@sancodetech.com | **Website:** https://www.sancodetech.com;
Contact Person: Narendra Gupta, Company Secretary and Compliance Officer

PROMOTERS OF OUR COMPANY: AMIT VIJAY JAIN, KHUSHBOO JAIN, MIHIR DEEPAK VORA AND ZNL STARTUP ACCELERATOR LLP

THE ISSUE

INITIAL PUBLIC OFFERING OF 10,95,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH ("EQUITY SHARES") OF SANCODE TECHNOLOGIES LIMITED ("SANCODE" OR "OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF ₹ 47 /- PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 37/- PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING TO ₹ 514.65 LAKHS ("THE ISSUE") OF WHICH 57,000 EQUITY SHARES AGGREGATING TO ₹ 26.79 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF 10,38,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT AN ISSUE PRICE OF ₹ 47/- PER EQUITY SHARE AGGREGATING TO ₹487.86 LAKHS ("NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.91% AND 25.51% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10/- AND THE ISSUE PRICE IS 4.7 TIMES OF THE FACE VALUE

THIS ISSUE IS BEING MADE IN TERMS OF CHAPTER IX OF THE SECURITIES EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 AS AMENDED ("SEBI (ICDR) REGULATIONS"). IN TERMS OF RULE 19(2)(b)(i) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED, THIS IS AN ISSUE FOR AT LEAST 25% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. THIS ISSUE IS A FIXED PRICE ISSUE AND ALLOCATION IN THE NET ISSUE TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 253 OF THE SEBI (ICDR) REGULATIONS. FOR FURTHER DETAILS, PLEASE REFER CHAPTER TITLED *"ISSUE PROCEDURE"* BEGINNING ON PAGE 196 OF THE PROSPECTUS.

FIXED PRICE ISSUE AT ₹47/- PER EQUITY SHARE
MINIMUM APPLICATION SIZE OF 3,000 EQUITY SHARES AND IN MULTIPLES OF 3,000 EQUITY SHARES THEREAFTER

RISK TO INVESTORS:

1. Our Equity Shares have never been publicly traded, and may experience price and volume fluctuations following the completion of the Issue. Further, our Equity Shares may not result in an active or liquid market and the price of our Equity Shares may be volatile and you may be unable to resell your Equity Shares at or above the Issue Price or at all.
2. The average cost of acquisition of Equity Shares by our Promoters is as follows:

Sr. No.	Name of the Promoter	Average cost of Acquisition (in ₹)
1.	Khushboo Jain	0.77
2.	Amit Vijay Jain	0.77
3.	Mihir Deepak Vora	10.28
4.	ZNL Startup Accelerator LLP	0.04

3. Weighted average cost of acquisition;

Types of transactions	Weighted average cost of acquisition (₹ per Equity Shares)
Weighted average cost of acquisition of primary / new issue of shares.	NA*
Weighted average cost of acquisition for secondary sale /acquisition of shares.	NA**
Weighted average cost of acquisition based on last 5 primary or secondary transactions (secondary transactions where Promoter /Promoter Group entities or shareholder(s) having the right to nominate director(s) in the Board of our Company, are a party to the transaction),not older than 3 years prior to irrespective of the size of transactions.	6.01/-

Note: ** There has been no issuance of Equity Shares, other than Conversion of Compulsorily Convertible Preference Shares into Equity Shares on November 11, 2022 and Equity Shares issued pursuant to a bonus issue on November 30, 2022 during the 18 months preceding the date of this Prospectus.*
***There were no secondary sales / acquisition of shares (equity/ convertible securities) (excluding gifts) transactions in last 18 months from the date of this Prospectus.*

Investors are required to refer section titled *"Risk Factors"* on page 25 of the Prospectus.

ISSUE **OPENS ON:FRIDAY, MARCH 31, 2023**
CLOSES ON: THURSDAY, APRIL 06, 2023

ASBA* **Simple, Safe, Smart way of Application - Make use of it!!!**
***Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details check section on ASBA below. Mandatory in Public Issues from January 01, 2016. No cheque will be accepted.**

UPI – Now mandatory in ASBA for Retail Investors applying through Registered Brokers, DPs & RTAs. Retail Investors also have the options to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. **
Investors are required to ensure that the Bank Account used for applying is linked to their PAN.

**UPI-Now available in ASBA for all individual investors applying in public offers where the application amount is up to ₹5,00,000, applying through Registered Brokers, Syndicate, DPs & RTAS. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021, read with press release dated September 17, 2021.

ASBA has to be availed by all the investors except anchor investors. UPI maybe availed by (i) Retail Individual Investors applying in the Retail Portion, and (ii) Individual Non-Institutional Investors applying with an application size of up to ₹500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page 196 of the Prospectus. The process is also available on the website of Association of Investment Bankers of India (**"AIBI"**), the website of BSE Limited (**"BSE"**) and in the General Information Document. ASBA Application forms can be downloaded from the website of the Stock Exchange and can be obtained from the list of banks that is available on the website of Securities and Exchange Board of India (**"SEBI"**) at www.sebi.gov.in.

**List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. For the list of UPI Apps and Banks live on IPO, please refer to www.sebi.gov.in. Investors applying using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI (https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=40 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34) respectively, as updated from time to time. Kotak Mahindra Bank Limited has been appointed as Sponsor Bank for the Issue.

For issue related grievance investors may contact: Shreni Shares Private Limited Mr. Krunal Pipalia Tel: +91-22-2808 8456, E-mail: info@shreni.in. For UPI related queries, investors can contact NPCI at the toll-free number: 18001201740 and Mail Id: lpc.upi@npci.org.in; Kotak Mahindra Bank Limited at Tel: 022 – 6605 6588 and Email:cmsipo@kotak.com; and the Registrar to the Issue at Tel: 022 - 6263 8200 and E-mail: ipo@bigshareonline.com. All Investors shall participate in this issue only through the ASBA process. For details in this regard, specific attention is invited to "Issue Procedure" on page 196 of the Prospectus. Applicants should ensure that DP ID, PAN, UPI ID (if applicable, in case of investor applying through UPI mechanism) and the Client ID are correctly filled in the Application Form. The DP ID, PAN and Client ID provided in the Application Form should match with the DP ID and Client ID available in the Depository database, otherwise, the Application Form is liable to be rejected. Applicant should ensure that the beneficiary account provided in the Application Form is active. Applicants should note that on the basis of the PAN, DP ID and Client ID as provided in the Application Form, the Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for any correspondences related to the issue. Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants sole risk.

PROPOSED LISTING: The Equity Shares issued through the Prospectus are proposed to be listed on the SME Platform of BSE (**"BSE SME"**). Our Company has received 'In-principle' approval from BSE for the listing of the Equity Shares pursuant to letter dated March 24, 2023 for using its name in the Prospectus for listing of our shares. For the purposes of the Issue, the Designated Stock Exchange shall be BSE SME.

DISCLAIMER CLAUSE OF SEBI: Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, the Draft Prospectus was not filed with SEBI and SEBI has not issued any observation on Offer Document. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire *"Disclaimer Clause of SEBI"* on page 178 of the Prospectus.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the *"Disclaimer Clause of BSE"*.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of the Issuer and the Issue including the risks involved. The Equity Shares in the Issue have neither been recommended nor approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Prospectus. Specific attention of the investors is invited to the section titled *"Risk Factors"* beginning on page 25 of the Prospectus.

BASIS OF ISSUE PRICE: The Issue Price is determined by the Company in consultation with the Lead Manager. The financial data presented in chapter *"Basis for Issue Price"* on page 87 of the Prospectus is based on Company's Restated Financial Statements. Investors should also refer to the chapter titled *"Risk Factors"* and *"Restated Financial Statements"* on page 25 and 149 respectively of the Prospectus. The Independent directors at a meeting recommended the Price noting that the Price is justified based on quantitative factors and key financial and operational performance indicators (**"KPIs"**) disclosed in 'Basis for Issue Price' section visà-vis the WACA of past five primary issuances /secondary transactions disclosed in the "Basis for Issue Price" section.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013:

Main Objects as per MoA of our Company: For information on the main objects of our Company, see *"History and Certain Corporate Matters"* on page 122 of the Prospectus and Clause III(a) of the Memorandum of Association of our Company. The MoA is a material document for inspection in relation to the Issue.

Liability of Members: The Liability of members of Company is Limited.

Amount of Share Capital of our Company and Capital Structure: The authorised, issued, subscribed and paid-up Equity Share capital of the Company as on the date of the Prospectus is as follows: Authorised Share Capital of ₹4,50,00,000 divided into 45,00,000 Equity Shares of ₹10/- each. Pre-Issue Issued, Subscribed & Paid-up Share Capital is ₹2,97,38,670 divided into 29,73,867 Equity Shares of ₹10/- each. For details of the share capital and capital structure of the Company see *"Capital Structure"* on page 61 of the Prospectus.

Name of the Signatories to the MoA of the Company and the number of Equity Shares held by them:

ORIGINAL SIGNATORIES			CURRENT PROMOTERS		
Name of Promoters	Face Value (₹)	No. of Shares	Name of Promoters	Face Value (₹)	No. of Shares
Khushboo Jain	10.00	5,000	Amit Vijay Jain	10.00	202,293
			Khushboo Jain	10.00	11,83,000
Anup Ashok Mehta	10.00	5,000	Mihir Deepak Vora	10.00	74,347
			ZNL Startup Accelerator LLP	10.00	14,38,881

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
SHRENI SHARES PVT. LTD. **SHRENI SHARES PRIVATE LIMITED** Office No. 102, 1st Floor, Sea Lord CHS, Ram Nagar, Borivali (West), Mumbai – 400 092, Maharashtra, India **Telephone:** 022 – 2808 8456 **E-mail:** shrenishares@gmail.com **Investors Grievance E-mail:** info@shreni.in **Website:** www.shreni.in **Contact Person:** Krunal Pipalia **SEBI Registration Number:** INM000012759	**BIGSHARE SERVICES PRIVATE LIMITED** Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400059, India. **Tel:**+91 22-6263 8200 **Email:** ipo@bigshareonline.com **Investor Grievance E-mail:** investor@bigshareonline.com **Website:** www.bigshareonline.com **Contact Person:** Swapnil Kate **SEBI Registration Number:** INR000001385	sancode **Narendra Gupta** **Company Secretary and Compliance Officer** 107, Prime Plaza, J.V. Patel Compound, B.M. Road, Opp. Elphinstone Station, Mumbai -400013, Maharashtra, India **E-mail:** investor@sancodetech.com **Website:** https://www.sancodetech.com/ Investors can contact the Compliance Officer or the Registrar to the Issue in case of any pre- issue or post-issue related problems, such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary account, etc.

AVAILABILITY OF PROSPECTUS: Investors should note that Investment in Equity Shares involves a degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying in the Issue. Full copy of the Prospectus is available at the website of Stock Exchange at www.bsesme.com, the website of Lead Manager at www.shreni.in, the website of our Company at https://www.sancodetech.com/and the website of SEBI at www.sebi.gov.in.

AVAILABILITY OF APPLICATION FORMS: Application Forms can be obtained from the Registered Office of Company, and registered office of Lead Manager, Shreni Shares Private Limited. Application Forms can also be obtained from the Stock Exchange and the list of SCSBs is available on the websites of the Stock Exchange and SEBI.

BANKER TO THE ISSUE & SPONSOR BANK: Kotak Mahindra Bank Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus dated March 25, 2023.

For Sancode Technologies Limited
Sd/-
Mihir Deepak Vora
Designation: Managing Director
DIN: 08602271

Date: March 27, 2023
Place: Mumbai

SANCODE TECHNOLOGIES LIMITED is proposing, subject to market conditions and other considerations, public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Mumbai, Maharashtra on March 25, 2023. The Prospectus is available on the website of the Lead Manager at www.shreni.in, the website of the BSE i.e.,www.bsesme.com, and website of our Company at https://www.sancodetech.com/.

Investor should read the Prospectus carefully, including the Risk Factors on page 25 of the Prospectus before making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "Securities Act") or any state securities laws in the United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be issued and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and in compliance with the applicable laws of the jurisdiction where those offers and sales occur. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be issued or sold, and Application may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

Raka